

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI

Company Appeal (AT) (Ins) No. 691 of 2020

IN THE MATTER OF:

Securities and Exchange Board of India **...Appellant**

Versus

Kerala Housing Finance Ltd. &Ors. **...Respondents**

Present: -

For Appellant: Mr. PratapVenugopal& Mr. Surekha Raman, Advocates

For Respondent: Mr. Vincent (RP) & Mr. Denu Joseph(R-2),Advocates.

With

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O R D E R

(Virtual Mode)

25.02.2021 Learned Counsel for the Respondent No. 2 submits that the Reply Affidavit may be treated as a Written Submissions.It is also submitted that in these matters only question of law is involved.

Pleadings are completed.

Let these matters be fixed 'For Hearing' on **25th March, 2021.**

Interim Order to continue till next date of hearing.

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Mr. KanthiNarahari]
Member (Technical)**

SC/Bm.